

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.15**  
**IA Nos. 197 & 523 of 2024 in**  
**C.P.(IB) No.143/BB/2023**

**IN THE MATTER OF:**

M/s. Omkara Assets Reconstruction Pvt. Ltd.	...	Petitioner
Vs.		
Ms. Divya Ravi	...	Respondent

**Order under Section 95(1) of IBC, 2016**

**Order delivered on 12.07.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner	:	Shri Toyesh Tewari
For the Respondent	:	Ms. Lakshmi Menon
For the RP	:	Appeared

**ORDER**

**I.A.No.197 of 2024:**

1. Heard the Ld. Counsels for the Parties.
2. List the IA on **20.08.2024**.

**I.A. No. 524 of 2024:**

1. Heard the Ld. Counsels for the Applicant and the RP.
2. Ld. Counsel for the RP submits that the copy of the instant application has not been served on him. Therefore, the Ld. Counsel for the Applicant is directed to serve the copy of the same on the RP though e-mail by today itself. Upon receipt of the Application, Ld. Counsel for the RP is directed to file his objections, within a period of two weeks, after duly serving the other side. A period of one week thereafter is granted to the Applicant to file rejoinder, if any, after duly serving the copy on the other side.
3. List the IA on **20.08.2024**.

**-Sd-**

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

Anishma

**-Sd-**

**(K. BISWAL)**  
**MEMBER (JUDICIAL)**